

ITEM NO.201

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5060/2008

(Arising out of impugned final judgment and order dated 16/11/2007 in WP No. 18871/2006 passed by the High Court Of Judicature at Allahabad)

JAI VIR SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(with interim relief and office report) (for final disposal)

WITH

SLP(C) No. 13694/2008 (With Office Report)

Date : 01/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Anurag Sharma, Adv.
for M/s. Ap & J Chambers

Mr. Ashok K. Srivastava, Adv.

For Respondent(s) Mr. Ashok K. Srivastava, Adv.

Mr. Ravindra Kumar, Adv. (NP)

Mr. Anurag Sharma, Adv.
for Mr. Prashant Kumar, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner in S.L.P.(C) No. 5060 of 2008 seeks an adjournment, so as to enable him to move an appropriate application in compliance with the motion Bench order passed by this Court on 11.10.2011.

(Parveen Kr. Chawla)
Court Master

(Renuka Sadana)
Court Master